

Setting up of special cell for labour disputes

1047. SHRIMATI T. RATNA BAI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government is setting up special cell to tackle labour disputes;

(b) if so, the details thereof;

(c) the number of labour disputes pending with Government, State-wise especially in Andhra Pradesh; and

(d) what steps Government is ensuring to solve the labour disputes with priority especially to SC/ST in Andhra Pradesh?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES): (a) No, Sir.

(b) to (d) Provisions already exist for conciliation, arbitration and adjudication under the existing provisions of Industrial Disputes Act, 1947. The Statement with regard to details of labour disputes pending in the various Central Government Industrial Tribunals (CGITs) during the Year 2005-06, 2006-07 and 2007-08 is enclosed (*See below*). The details of pending cases in labour disputes, where the State Governments are the appropriate Government, are not centrally maintained.

Statement

*Year-wise pendency/disposal figure in the CGITs cum Labour Courts
(centre sphere)*

Sl. No.	CGIT	2005-06				2006-07			
		Cases		Applications		Cases		Applications	
		D	P	D	P	D	P	D	P
1	2	3	4	5	6	7	8	9	10
1.	Mumbai I	63	213	28	64	75	193	38	35
2.	Mumbai II	20	456	9	438	97	410	26	506
3.	Dhanbad I	150	1745	31	367	73	1746	17	358
4.	Dhanbad II	195	929	0	36	45	949	0	36
5.	Asansol	50	562	14	79	64	606	17	62
6.	Kolkata*	8	269	0	133	9	281	8	95
7.	Chandigarh I	1,162	911	162	212	148	846	123	98
8.	Chandigarh II	72	1178	10	144	275	946	67	112
9.	New Delhi I	94	492	39	451	72	540	29	469

1	2	3	4	5	6	7	8	9	10
10.	New Delhi II	192	493	74	57	242	333	38	82
11.	Kanpur	96	663	188	184	158	560	55	154
12.	Jabalpur	126	1454	52	597	107	1438	115	489
13.	Chennai*	131	584	24	35	379	293	4	30
14.	Bangalore	95	352	20	82	113	288	19	95
15.	Hyderabad	659	780	187	631	156	856	556	199
16.	Nagpur	19	912	0	15	178	836	3	18
17.	Bhubneshwar	41	424	38	99	41	412	36	136
18.	Lucknow	75	408	13	36	60	379	8	38
19.	Jaipur*	108	154	24	24	51	228	0	0
20.	Guwahati	13	33	3	7	8	37	1	7
21.	Ernakulam	18	22	0	58	122	247	96	29
22.	Ahmedabad*	208	1818	71	1037	49	1947	40	1473
TOTAL:		3,595	14,852	987	4,786	2,522	14,371	1,296	4,521

D—disposed during the year P—Pending at the end of the year

*figure shown under 2005-06 are from to Jan.—Dec., 2005 respectively

Cases: Cases are those that are referred under Section 10 of the Industrial Disputes Act 1947 to the CGIT—cum—Labour Courts for adjudication consequent upon the failure of conciliation made by the RLC (c)s or the ALC(c)s.

Applications: Applications are those that are filed by the workers directly under Section 33—A and 33—C of the Industrial Disputes Act 1947 before the CGIT—cum—Labour Courts.

*Year-wise pendency/disposal figure in the CGITs cum Labour Courts
(centre sphere) up to Dec. 07*

Sl.No. CGIT		2007-08			
		Cases		Applications	
		D	P	D	P
1	2	3	4	5	6
1.	Mumbai I	14	228	14	37
2.	Mumbai II	55	420	101	525
3.	Dhanbad I*	4	1,792	0	363

1	2	3	4	5	6
4.	Dhanbad II **	5	994	0	64
5.	Asansol	37	660	4	65
6.	Kolkata *	13	291	0	102
7.	Chandigarh I#	43	868	22	102
8.	New Delhi I	36	538	10	468
9.	Kanpur	52	553	15	150
10.	Jabalpur	77	1,453	104	387
11.	Chennai	68	307	1	37
12.	Bangalore	84	365	13	77
13.	Hyderabad	39	955	5	198
14.	Nagpur **	39	904	0	21
15.	Bhubneshwar ^^	10	402	1	136
16.	Lucknow	70	374	12	29
17.	Jaipur **	0	270	0	0
18.	New Delhi II	146	253	18	75
19.	Guwahati	17	28	0	7
20.	Ernakulam	87	192	42	27
21.	Ahmedabad **	10	2,014	11	1,583
22.	Chandigarh II ^	104	877	5	135
TOTAL :		1,010	14,738	378	4,588

D— disposed during the year

P— Pending at the end of the year

*upto Nov.07

**upto Sept. 07

#upto July 07

^ ^upto April 07

^upto Oct. 07.

Cases: Cases are those that are referred under Section 10 of the Industrial Disputes Act 1947 to the CGIT—cum—Labour Courts for adjudication consequent upon the failure of conciliation made by the RLC (c)s or the ALC(c) s.

Applications: Applications are those that are filed by the workers directly under

Section 33-A and 33-C of the Industrial Disputes Act 1947 before the CGIT—cum—Labour Courts.

Constitution of national land reform council

1048. SHRI PYARELAL KHANDELWAL: Will the Minister of RURAL DEVELOPMENT be pleased to state: